

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 126

IA No. 362/2024  
In  
CP (IB) No. 135/Chd/Pb/2023  
(Admitted)

**IN THE MATTER OF:**

R K Enterprises ...Petitioner/ Operational Creditor

Vs.

Shiva Shakti Grains (India) Pvt. Ltd ...Respondent/ Corporate Debtor

**Under Section: 9, IBC 2016, Rule 11 NCLT Rules.**

**Order delivered on 14.02.2024**

**CORAM:**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**  
**PRESENT:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

For the RP : Ms. Samiha Rautela, Advocate

**ORDER**

**IA No. 362/2024**

This application has been filed to place on record 15 fortnightly report for the period from 05.01.2024 to 19.01.2024. The same is taken on record subject to just exceptions. Thus, IA No. 362/2024 is disposed of accordingly.

-sd-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM